

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 428/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking directions to the Respondent to refrain from revoking the 300 MW Stage II Connectivity and Long-Term Access granted to the Petitioner pursuant to Long-Term Access Agreement dated 20.1.2022 or taking any other coercive measures and seeking consequent relief thereto.

Petitioner : Inox Green Energy Services Limited (IGESL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Mayank B., Advocate, IGESL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Shri Shubham Arya, Advocate, CTUIL
Ms. Tanya Singh, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Haribabu Vakada, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Yogeshwar, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment in the matter.

2. Learned counsel for Respondent No.1, CTUIL, submitted that while CTUIL has already filed its compliance affidavit in terms of the direction issued by the Commission vide Record of Proceedings for the hearing dated 23.1.2025, it may also be permitted to file its reply in the matter. Learned counsel for the Respondent, SECI, also made a similar request and sought liberty to file a reply in the matter.

3. Considering the request made by the learned counsel for the parties, the Commission permitted the Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.

4. The Petitioner and SECI are directed to file their respective replies as directed vide RoP for the hearing dated 23.1.2025.
5. CTUIL is directed to explain on an affidavit within a week whether any action has been taken under Regulation 22.2(d) of the GNA Regulations for encashment of BGs pursuant to Notice dated 7.6.2024.
6. The Petition will be listed for the hearing on maintainability on **25.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)